

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211- IA/414(AHM)2024
in
CP(IB)/4(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lease Plan India Pvt Ltd
V/s

Shiva Industrial Security Agency (Gujarat)Ltd

.....Applicant

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Divya Singh, Adv.

For the Respondent : Mr. Palash S singhai, Adv. a.w. Harshal Sareen, Adv.
for Suspended Board of Directors

For the IRP : Mr. Mayur Jugtawat, Adv. a.w Mr. Rahul Bhavsar, Adv.
& Mr. Nipun Singhvi

ORDER

IA/414(AHM)2024

Ld. Counsel for the IRP submitted that appeal is pending before Hon'ble NCLAT and there is stay on proceeding with CIRP. He is directed to file the orders passed. The matter stands adjourned to 21.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)